

**The Deputy Minister in the Ministry of Transport (Shri Mohluddin):**  
(a) Yes, Sir.

(b) A programme of works costing Rs. 153 lakhs with an expenditure ceiling of Rs. 75 lakhs has been approved for the improvement of this National Highway in the Third Five Year Plan period.

(c) As the works were sanctioned recently, no expenditure has so far been reported. Expenditure to the tune of Rs. 50 lakhs, however, is likely to be incurred during the remaining period of the current Plan.

#### Postal Ballots at General Elections

**162. Shri H. N. Mukerjee:** Will the Minister of Law be pleased to state:

(a) whether it is a fact that certain officers and men of the Indian Merchant Navy represented some time back to the Chief Election Commissioner that facilities should be given to them for sending in postal ballots at the general elections; and

(b) if so, whether any decision has been taken in the matter?

**The Minister of Law and Social Security (Shri A. K. Sen):** (a) Yes, Sir.

(b) The Election Commission is of the view that a mere extension of postal ballot facilities to our merchant seamen would not be sufficient, even if it were practicable. Further, such extension is not possible without attracting claims for similar facilities from the other classes of persons similarly situated, for instance, Railwaymen, R.M.S. travelling staff, Airlines staff, etc. who are more numerous and are not given this privilege.

#### Development of Cooperative Sector

**163. Shrimati Ramdulari Sinha:** Will the Minister of Community Development and Cooperation be pleased to state:

(a) to what extent various States have been able to utilise the plan

financial provision and achieve the physical targets, year-wise, in Third Five Year Plan on the development of cooperative sector;

(b) the impact of agricultural programme under Third Five Year Plan on the food production of each State; and

(c) the estimated and actual increase in agricultural food output?

**The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy):** (a) A statement showing the utilisation of financial provision during the first three years of the Third Plan is laid on the Table of the House. [Placed in library. See No. LT-3012/64]. Information on the achievement of physical targets included in the Plan is being collected and will be laid on the Table of the House.

(b) and (c). Although the inputs in Agriculture e.g., consumption of chemical fertilisers, area under minor irrigation etc. are showing a steady increase from year to year, production of foodgrains during the last four years has fluctuated between 78 and 81 million tonnes. The main factor responsible for this situation has been adverse weather, affecting production in a country where less than one-fifth of the cropped area has assured irrigation facilities. A statement showing the production of foodgrains, Statewise, during the years 196-61 to 1963-64 is enclosed.

12.00 hrs.

#### Re. MOTION FOR ADJOURNMENT

UNAUTHORISED LANDING OF TWO FOREIGNERS IN A PLAN AT MURUD

**Mr. Speaker:** I had held over this Adjournment Motion till today. I refer to the motion tabled by Shri Nath Pai. Now, is Mr. Hathi here?

**Shri Rane (Buldana):** Shri Hathi is just now going to make a statement in the Rajya Sabha on this very subject. He will be taking two to three minutes to come to this House.

**Mr. Speaker:** I will wait. When he comes I will take it up.

**Shri Nath Pal (Rajapur):** I did not quite follow.

**Mr. Speaker:** Let Mr. Hathi come and I will take up your motion at that time.

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#### RE. POINT OF ORDER (Query)

**Shri D. C. Sharma (Gurdaspur):** Sir, on a point of order. I sent a Starred Question on this very subject to the Lok Sabha and I got the reply from the Lok Sabha Secretariat that "we cannot admit your question noted above as it attracts the provisions of clause 7 of rule 41(2), of the Rules of Procedure and Conduct of Business in the Lok Sabha". I again wrote to the Lok Sabha why my question had been disallowed. But today, I find that a Calling Attention Notice on the same subject has been admitted. I cannot imagine that there can be two different rules; one set of rules for some Members and another set of rules for some other Members.

**Mr. Speaker:** Order, order. That sort of reflection should not be made: that there are different rules for different persons. I take strong objection to that. I cannot tolerate it. There ought to be some limit.

**Shri D. C. Sharma:** Here is the question . . .

**Mr. Speaker:** Let me examine it, and I will then answer it. If he is not satisfied, then he can raise that objection.

**Shri D. C. Sharma:** Here is a Calling Attention Notice . . .

**Mr. Speaker:** I will look into the papers. I would request the hon. Member to just meet me and we will discuss it. I will see how it has been disallowed.

**Shri Mohammad Elias (Howrah):** I had also sent a Calling Attention Notice in respect of Andaman and Nicobar Islands. I have not been informed whether it has been admitted or not.

**Mr. Speaker:** I will send the information. He might sit down.

**Shri D. C. Sharma:** What is the reply to my point of order, Sir?

**Mr. Speaker:** There is no point of order. I will examine it.

**Shri D. C. Sharma:** There is a point of order. I have got this.

**Mr. Speaker:** I have said I will get it examined. What further can I say? I cannot remember all the facts.

**Shri Hari Vishnu Kamath (Hoshangabad):** The Home Minister is here now. Shri Hathi has not come.

**Mr. Speaker:** Shri Hathi has to come. Shri P. C. Boroah.

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12.04 hrs.

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

#### REPORTED INTRUSION OF CHINESE PATROL INTO SIKKIM

**Shri P. C. Boroah (Sibsagar):** Under Rule 197, I call the attention of the Minister of Defence to the following matter of urgent public importance and I request that he may make a statement thereon:

"The reported intrusion by a Chinese patrol into Sikkim on the 27th August, 1964."